FORM A

PUBLIC ANNOUNCEMENT

(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

FOR THE ATTENTION OF THE CREDITORS OF

M/S SUPER PROPERTY MAINTENANCE PRIVATE LIMITED

RELEVANT PARTICULARS		
1.	Name of corporate debtor	Super Property Maintenance Private Limited
2.	Date of incorporation of corporate debtor	07.05.1997
3.	Authority under which corporate debtor is incorporated / registered	ROC Delhi
4.	Corporate Identity No. / Limited Liability Identification No. of corporate debtor	U45201DL1997PTC087131
5.	Address of the registered office and principal office (if any) of corporate debtor	**Registered Address:** Plot No. 1, Local Shopping Centre, Sharda Niketan, Pitampura, New Delhi -110034, Delhi, India
6.	Insolvency commencement date in respect of corporate debtor	12.06.2026
7.	Estimated date of closure of insolvency resolution process	09.12.2026
8.	Name and registration number of the insolvency professional acting as interim resolution professional	Value Plus Insolvency Resolution Professionals (P) Ltd. **IP Reg. No.:** IBBI/IPE-0102/IPA-2/2024-25/ 50089 **Details of Authorized Signatory:** Mr. Vekas Kumar Garg
9.	Address and e-mail of the interim resolution professional, as registered with the Board	**Address:** 1-B, 1/17, Lalita Park, Laxmi Nagar, East Delhi-110032 **E-mail ID:** valueplusip@gmail.com
10.	Address and e-mail to be used for correspondence with the interim resolution professional	**Address:** 1-B, 1/17, Lalita Park, Laxmi Nagar, East Delhi-110092 **Email ID:** superpropertymaintenance.cirp12@gmail.com
11.	Last date for submission of claims	26.06.2026
12.	Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	NA
13.	Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	NA
14.	**a.** Relevant Forms and **b.** Details of authorized representatives are available at:	**a.** **Web link:** https://ibbi.gov.in/home/downloads **b.** NA

Notice is hereby given that the National Company Law Tribunal has ordered the commencement of a corporate insolvency resolution process of **M/S SUPER PROPERTY MAINTENANCE PRIVATE LIMITED on 12.06.2026.**

The creditors of **M/S SUPER PROPERTY MAINTENANCE PRIVATE LIMITED** are hereby called upon to submit their claims with proof on or before **26.06.2026** to the interim resolution professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

~~A financial creditor belonging to a class, as listed against the entry No. 12, shall indicate its choice of authorised representative from among the three insolvency professionals listed against entry No.13 to act as authorised representative of the class [specify class] in Form CA.~~

Submission of false or misleading proofs of claim shall attract penalties.

CS. Vekas Kumar Garg
Insolvency Professional
Regd. No. IBBI/IPA-002/IP-N00738/
2018-2019/112291

Vekas Kumar Garg
Director & Authorized Signatory
Value Plus Insolvency Resolution Professionals (P) Ltd.
acting as Interim Resolution Professional
Reg No.: IBBI/IPE-0102/IPA-2/2024-25/ 50089
AFA Valid Upto: 30.06.2026
Address: 1-B, 1/17, Lalita Park, Laxmi Nagar, East Delhi-110092
Ph No: 9999148006, 9910204432
Email: superpropertymaintenance.cirp12@gmail.com
Date: 15.06.2026

VASTU HOUSING FINANCE CORPORATION LTD

Unit 203 & 204, 2nd Floor, "A" Wing, Navbharat Estate, Zakaria Bunder Road,Sewri (West), Mumbai 400015. Maharashtra. CIN No.: U65922MH2005PLC272501

SALE NOTICE FOR SALE OF IMMOVABLE PROPERTIES

E-auction Sale Notice for Sale of Immovable Assets under the Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 read with proviso to Rule 8 (6) of the Security Interest (Enforcement) Rules, 2002. Notice is hereby given to the public in general and in particular to the Borrower / Co-Borrower/ Mortgagor (s) that the below described immovable properties mortgaged to the Secured Creditor, the physical possession of which has been taken by the Authorised Officer of Vastu Housing Finance Corporation Limited the same shall be referred herein after as Vastu Housing Finance Corporation Limited. The Secured Assets will be sold on "As is where is", "As is what is", and "Whatever there is" basis through E-Auction. It is hereby informed to General public that we are going to conduct public E-Auction through website https://sarfaesi.auctiontiger.net

S N	Account No. and Name of borrower, co- borrower, Mortgagors	Date & Amount as per Demand Notice U/s 13(2) & Date of Physical Possession	Descriptions of the property/Properties	Reserve Price, Earnest Money Deposit (In Rs.)	E-Auction Date and Time, EMD Submission Last Date, Inspection Date
1	LP0000000074595 Amit .(Borrower), Pinki (Co-Borrower),	Demand Notice Date 10-Oct-24 & Amt Rs. 417885 as on 09-Oct-24 + Interest Cost etc. & 13-Jun-25	Deed No 6000, Property UID No 61247E00M1000RL0057A measuring 79.808 Sqmtr Situated at thilod, tehsil Tosham bhiwani Haryana 127040	Rs.400000/- Rs.40000/-	30-06-2026 Timings 10:00 AM to 12:00 PM, 29-06-2026 up to 5:00 PM., 19-06-2026

1. All Interested participants / bidders are requested to visit the website https://sarfaesi.auctiontiger.net . For details, help, procedure and online training on e-auction, prospective bidders may contact M/S e-Procurement Technologies Pvt. Ltd. (Auctiontiger); Address : Head Office: B-705, Wall Street II, Opp. Orient Club, Near Gujrat College, Ellis Bridge, Ahmedabad – 380 006 Gujrat (India).Contact Person : Mr. Ram Sharma Contact number: 8000023297/9265562818/9265562821/079-6813 6842/6869. email id : ramprasad@auctiontiger.net , support@auctiontiger.net
2. For further details on terms and conditions please visit https://sarfaesi.auctiontiger.net to take part in e-auction.
3. For more details about the property kindly contact to Authorized officer Mr. Raman Joshi Contact No. 7838293620

THIS IS ALSO A STATUTORY 15 DAYS SALE NOTICE UNDER RULE 8(6) OF SECURITY INTEREST (ENFORCEMENT) RULES,2002

Date : 15.06.2026 **Authorised officer**
Place : Bhiwani **Vastu Housing Finance Corporation Ltd**

punjab national bank

...the name you can BANK upon !

Branch: Balkeshwar, Agra

Demand Notice Under Section 13(2) of SARFAESI Act.

Demand Notice Under Section 13(2) Of The Securitisation And Reconstruction Of Financial Assets And Enforcement Of Security Interest Act 2002. (SARFAESI Act.)

All of you the under mentioned parties are hereby informed that the bank has initiated proceedings against each of you under the SARFAESI Act and the notice u/s 13(2) of the Act sent to each of you separately by registered ad post dated below inentioned date but the notice was returned un-served/undelivered. Hence each of you are hereby called upon to take notice to pay jointly and severally the outstanding amount, as detailed below, within 60 days from the date of this publication failing which bank will proceed against the below mentioned properties u/s 13(4) of the said Act. Needless to mention that this notice is addressed to you without prejudice to any other remedy available to the bank. The borrowers/guarantors in particular and public in general is hereby cautioned not to deal with the property mentioned below and any dealing with these properties will be subject to the charge of Punjab National Bank for the amounts and interest thereon.:

The borrower's/guarantor's /mortgagor's attention is invited to provisions of sub-section (8) of section 13 of the Act in respect of time available to redeem the secured assets.

S N	Name & Address of Borrowers/Guarantors	Description of Property	Date of Notice	Amt. of notice ₹
1	**Borrower-** Mrs. Jyoti Gautam W/o Late Shri Dushyant Gautam (Legal Heir of Late Shri Dushyant Gautam S/o Sh. Kailash Chand Gautam), Co-Borrower and Mortgagor and Guardian on Behalf of Minor Daughter	EQM of Residential Plot Situated at Plot No. 11E/361/I/1, 1/2 (Part), Khasra No. 2196, BolckB, Vake Chandra Nagar, Mauza Naraich, Tehsil Etmadpur Distt. Agra, **Area-** 41.80 Sq. Mtr., **Owner:** Mrs. Jyoti Gautam W/o Late Shri Dushyant Gautam & Late Shri Dushyant Gautam S/o Shri Kailash Chand Gautam, **Bounded as:** East- Plot Vikam Singh Yadav, West- Radha Kishan Public School, North- House Ajay Kumar, South- Rasta 40 Feet Wide	10.06.2026	8,57,011.70 as on 31.05.2026 + intt. & Other Expenses

You all are advised (1) After expiry of 60 Days bank will proceed for possession as per Sec 13(4) of SARFAESI Act. (2) To pay the balance outstanding amount interest and costs etc, within 60 days from the date of notice referred to above to avoid further action under the SARFEASI Act. (3) Pursuant to Section 13 (13) of the aforesaid Rules, you are hereby informed that the sale, transfer, or any other form of transaction involving the aforementioned mortgaged property shall be in contravention of the said Rules under the SARFAESI Act.

Dated : 10-06-2026 **Authorised Officer**

Union Bank of India

Regional office, Muzaffarnagar, ASJ Grand Plaza Mall, Bhopa Road, Muzaffarnagar-251001

APPENDIX IV-A SALE NOTICE for Sale of Immovable Properties

E-Auction 30 days Sale Notice for Sale of Immovable Assets under the Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 read with Proviso to Rule 8 & 9 of Security Interest (Enforcement) Rule, 2002

Notice is hereby given to the public in general and in particular to the Borrower(s) and Guarantor(s) that the below described immovable property mortgaged / charged to the Secured Creditor, the constructive possession of which has been taken by the Authorized Officer of Union Bank of India, Regional office, Muzaffarnagar the (secured creditor), will be sold on **below mentioned dates** "As is where is", "As is what is" and "Whatever there is"on the date mentioned below, for recovery of dues as mentioned hereunder to Union Bank of India from the below mentioned Borrower(s) & Guarantor(s). The Reserve Price and the Earnest Money Deposit are also mentioned hereunder:

S. No.	Branch Name & Address	Name & address of Borrower & Guarantor	Description of the Immovable property put for auction	Status of the possession Physical/ Constructive	Dues to be Recovered from Borrower/ Guarantor (Rs.)	Reserve Price (Rs.) / EMD / Bid Increment	Date and Time of Auction (with 10 min unlimited auto extensions)
1	**Union Bank of India, MUZAFFARNAGAR BRANCH , Address at MUZAFFAR NAGAR, ANSARI ROAD, MUZAFFARNAGAR, UTTARPRADESH, 251002 Mob.: 9137106872**	**1.The Borrower/s : 1a). Late Ms. Manju W/o Mukesh Kumar** Address: House No 1028/8 Deepak Palace Rampuri 2 Roorkee Road Muzaffarnagar UP 251001 IN **1b). Sh. Mukesh Kumar S/o Sh. Ram Nivas** Address: House No. 1028/8 Rampuri 2 Roorkee Road Near Deepak Palace Muzaffarnagar UP 251001 **2. The Guarantor/s : 2a). Sh. Vinod S/o Kabool Singh** Address: H No 1038/92 Rampuri Shahabuddinpur Road Muzaffarnagar UP 251001 IN **3. Estate of The Deceased Ms. Manju W/o Mukesh Kumar Represented By: 3a). Mr. Mukesh Kumar S/o Sh. Ram Nivas (Spouse)** Address: House No 1028/8 Deepak Palace Rampuri 2 Roorkee Road Muzaffarnagar, UP 251001 IN **3b). Mr. Ankush S/o Sh. Mukesh Kumar (Son),** Address: House No. 1028/8 Rampuri 2 Roorkee Road Near Deepak Palace Muzaffarnagar UP 251001	All that part and parcel of property belonging to Late Smt Manju Devi W/o Sh. Mukesh Kumar(owner of the property), situated at mohalla Rampuri north, Khasra no. 244m, Rakba village Shahabuddinpur Pargana-Sadar, Tehsil and District-Muzaffarnagar-251001 having area 83.60 Sqmtr and bounded by East-Plot of Tyagi, West- Road North-Road -21 feet, South- House of Ankush Tyagi, owner name Late Smt Manju Devi W/o Sh. Mukesh Kumar admeasuring 83.60 Sqmtr **Bounded as:-** On the North by- Road 21 feet On the South by – House of Ankush Tyagi On the East by – Plot of tyagi. On the West by- Road	Constructive	Rs. 8.89 Lakh as on 31.05.2026 Plus interest and charges	Rs. 25,35,000/- 10% of the Reserve Price mentioned above. Rs. 25,350/- Invariably, the first bid of the property/ies will be Reserve Price + one Increment. This amount will be the minimum bid amount to participate in bidding process	14.07.2026 between 12.00 PM to 05.00 PM
2	**Union Bank of India, MUZAFFARNAGAR BRANCH, Address at MUZAFFAR NAGAR, ANSARI ROAD, MUZAFFARNAGAR, UTTARPRADESH, 251002 Mob.: 9137106872**	**1. The Borrower/s 1a). Late Sh. Mukesh Kumar S/o Nakli Singh,** Address: Gali No. 2 Parikarma Marg, Almaspur , Muzaffarnagar UP 251001 IN **2. The Guarantor/s 2a). Sh. Amit Dhiman S/o Atar Singh Dhiman**, Address: Gali No 5 Bachan Singh Colony, Muzaffarnagar UP 251001 IN **3. Estate of the deceased Sh. Mukesh Kumar S/o Nakli Singh, represented by: 3a). Sh. Ashwani Kumar S/o Late Mukesh Kumar (Son) And Others,** Address 1: Gali No. 2 Parikarma Marg, Almaspur Muzaffarnagar UP 251001 IN Address 2 : Workshop no. B-158, at Transport Nagar Yojna (Village Mustafabad) Bhopa Road Muzaffarnagar U.P. 251001	All that part and parcel of commercial property Workshop no. B-158, at Transport Nagar Yojna (Village Mustafabad) Bhopa Road Muzaffarnagar having free hold and south facing at ground floor owned by Mr. Mukesh Kumar S/o Nakli Singh **Area of Property: 180 Sqmtr Boundaries:** North- Commercial property no. B-159, South- Commercial property of Gurbachan Singh ,East- CC Lane 24 ft wide, West- Commercial Property of others	Constructive	Rs. 16.63 Lakh as on 31.05.2026 Plus interest and charges	Rs. 45,27,000/- 10% of the Reserve Price mentioned above. Rs. 45,270/- Invariably, the first bid of the property/ies will be Reserve Price + one Increment. This amount will be the minimum bid amount to participate in bidding process	14.07.2026 between 12.00 PM to 05.00 PM
3	**Union Bank of India, Husainpur Bopara Branch, Vill & Post Husainpur Bopara Muzaffarnagar UP-251203 Mob.: 8928625792**	**1.The Borrower/s 1a). Mr. Vipin Kumar S/o Mr Saleti Singh,** Address: Vill Nara Post Mansurpur, Muzaffarnagar UP 251203 IN **1b). Mr. Randhawa S/o Mr. Om Prakash,** Address: Vill- Nara, Post-Mansurpur, Muzaffarnagar Uttar Pradesh-251203 IN **2.The Guarantor/s 2a). Ms. Vibha Rani D/o Sh. Saleti Singh,** Address: Near Vishvakarma Inter College Vill- Nara, Post Mansurpur, Muzaffarnagar UP-251203 **2b). Ms. Neetu D/o Sh. Saleti Singh,** Address: Near Vishvakarma Inter College Vill- Nara, Post- Mansurpur, Muzaffarnagar, UP-251203	All that part and parcel of residential House Situated at Village Nara Post Mansurpur, Muzaffarnagar, Uttar Pradesh Area: 112.86 Sqm **Boundaries:** East- property of Mr Sitaram Hardeva, West- Rasta 10 ft wide, North- Rasta 10 ft wide, South- House of Mr. Bhagwat	Constructive	Rs. 14.81 Lakh as on 31.05.2026 Plus interest and charges	Rs. 20,15,000/- 10% of the Reserve Price mentioned above. Rs. 20,150/- Invariably, the first bid of the property/ies will be Reserve Price + one Increment. This amount will be the minimum bid amount to participate in bidding process	14.07.2026 between 12.00 PM to 05.00 PM
4	**Union Bank of India, Madhopur Branch, Vill Madhopur Post Nanauta Distt Saharanpur UP - 247452 Mob.: 9137546200**	**1.THE BORROWERS 1.a) Mr. Abhishek Saini and Shekhar Saini S/o Mahaveer Singh (Borrower)** Address: Mohalla Saravgyan Anmol Vihar colony, Mittargarh Road Nanauta,Tehsil Rampur Maniharan, District-Saharanpur (U.P.)-247452 **2. THE GUARANTORS 2.a) Mr. Joney Kumar S/o Rajveer (Guarantor),** Address: Mohalla Afganan Post- Nanauta, Tehsil Rampur Maniharan, District-Saharanpur (U.P.)- 247452 **2.b) Mr. Vipin Kumar S/o Ompal Singh (Guarantor),** Address: Anmol Vihar colony, Mittargarh Road Nanauta,Tehsil Rampur Maniharan, District- Saharanpur (U.P.)- 247452	All that part and parcel of Residential property situated at part of Khasra No. 1618 Mohalla Saravgyan, Anmol Vihar colony, Nanauta Patt Awwal Ander Hadood Kasba Nanauta ,Near Shri Ram Krishan Girls Inter College & Shiv Chowk, Deoband-Gangoh Road,Tehsil Rampur Maniharan, District- Saharanpur (U.P.).247452 Area of the property:- 170.35 Sq. Mtr. **Boundaries as:-** East by :- Home Bharat Chawla, West by :- 18 feet wide Road, North by :-Property of Other person South by:- Makan seller	Constructive	Rs. 7.39 Lakh as on 31.05.2026 Plus interest and charges	Rs. 23,98,000/- 10% of the Reserve Price mentioned above. Rs. 23,980/- Invariably, the first bid of the property/ies will be Reserve Price + one Increment. This amount will be the minimum bid amount to participate in bidding process	14.07.2026 between 12.00 PM to 05.00 PM
5	**UNION BANK OF INDIA, DEOBAND BRANCH, STATION ROAD DEOBAND DISTT SAHARANPUR UP-247554 Mob.: 9137537290**	**1. The Borrower/s 1a). M/s Sona Eit Udyog** Address: Kishanpura, Saharanpur UP 247554 IN **1b). Sh. Azad Singh S/o Sh. Ramphal Singh** Address: Babupur Deoband Distt Saharanpur 247554 **1c). Sh. Veer Singh S/o Sh. Pawan Singh** Address: Babupur Deoband Distt Saharanur UP 247554 **1d). Smt Joginder Kaur W/o Sh. Anoop Lal Chhabra** Address: Mohalla Kailashpuram Deoband Saharanpur UP **1e). Sh. Rajender Chabra S/o Anoop Lal** Address: Mohalla Kailashpuram Deoband Saharanpur Up 247554 **2. The Guarantor/s 2a.) Rampal Singh S/o Roopram** Address: Village Babupur Deoband Saharanpur UP 247554 IN	EMG of residential house east facing measuring area 174.00 Sq Mtrs situated in the abadi of vill Babupur, Pargana and Tehsil Deoband Distt Saharanpur, The combined **boundary of the property** is East- Road, West- House of Mukir and Rakam Singh, North- House of Mithu Teli, South-House of Souraj Singh	Constructive	Rs.16.52 Lakh as on 31.05.2026 Plus interest and charges	Rs. 26,68,000/- 10% of the Reserve Price mentioned above. Rs. 26,680/- Invariably, the first bid of the property/ies will be Reserve Price + one Increment. This amount will be the minimum bid amount to participate in bidding process	14.07.2026 between 12.00 PM to 05.00 PM

Date & Time of E-Auction: 14.07.2026 at 12:00 Noon to 05:00 PM
Last date of Submission of bid: On or before the commencement of e-Auction

For detailed terms and condition of the sale, please refer to the link provided in **https://baanknet.com** in only. Further Bidder for Registration and Login and Bidding Rules visit **https://baanknet.com** only.
NOTE: Bidder are advised to register and validate KYC on the website/ portal at least 2-3 days prior to auction date and EMD may be deposited 2 days before the date of auction to avoid any inconvenience.

Date: 14.06.2026 **Place : Muzaffarnagar** **Authorised Officer, Union Bank of India**

PUBLIC NOTICE

NOTICE is hereby given that the below mentioned Authorised Person is no longer affiliated as Authorised Person of Kotak Securities Limited.

Authorised Person Name	Trade Name	Exchange Registration Numbers of Authorised Person	Address of Authorised Person
RAJNI BALA	RAJNI BALA	NSE - AP0291568561	SHRI KRISHN COMPLEX 1127 BENGALI MOHALLA AMBALA CANTT DISTT AMBALA 133001

Please note that above mention Authorised Person (AP) is no longer associated with us. Any person henceforth dealing with above mention AP should do so, at their own risk. Kotak Securities Ltd. shall not be liable for any such dealing. In case of any queries for the transactions till date, Investors are requested to inform Kotak Securities Ltd. within 15 days from the date of this notification, failing which it shall be deemed that there exists no queries against the above mentioned AP.

kotak Kotak Securities Limited. Registered Office: 27 BKC, C 27, G Block, Bandra Kurla Complex, Bandra (E), Mumbai 400051. CIN: U99999MH1994PLC134051, Telephone No.: +22 43360000, Fax No.: +22 67132430. Website: www.kotak.com / www.kotaksecurities.com. Correspondence Address: Infinity IT Park, Bldg. No 21, Opp. Film City Road, A K Vaidya Marg, Malad (East), Mumbai 400097. Telephone No: 42856825. SEBI Registration No: INZ000200137 (Member of NSE, BSE, MSE, MCX & NCDEX), AMFI ARN 0164, PMS INP000000258, and Research Analyst INH000000586. NSDL/CDSL: IN-IN-DP-629-2021. Compliance Officer Details: Mr. Hiren Thakkar Call: 022 - 4285 8484, or Email: ks.compliance@kotak.com.

PUBLIC NOTICE

NOTICE is hereby given that the below mentioned Authorised Person is no longer affiliated as Authorised Person of Kotak Securities Limited.

Authorised Person Name	Trade Name	Exchange Registration Numbers of Authorised Person	Address of Authorised Person
Arti Parashar	Arti Parashar	NSE - AP0291569371 BSE - AP01067301168976	H 2507 Anjara LE Garden GH 2 Sector 16 Greater Noida PO Bisrakh Dist Gautam Buddha Nagar Noida 201306

Please note that above mention Authorised Person (AP) is no longer associated with us. Any person henceforth dealing with above mention AP should do so, at their own risk. Kotak Securities Ltd. shall not be liable for any such dealing. In case of any queries for the transactions till date, Investors are requested to inform Kotak Securities Ltd. within 15 days from the date of this notification, failing which it shall be deemed that there exists no queries against the above mentioned AP.

kotak Kotak Securities Limited. Registered Office: 27 BKC, C 27, G Block, Bandra Kurla Complex, Bandra (E), Mumbai 400051. CIN: U99999MH1994PLC134051, Telephone No.: +22 43360000, Fax No.: +22 67132430. Website: www.kotak.com / www.kotaksecurities.com. Correspondence Address: Infinity IT Park, Bldg. No 21, Opp. Film City Road, A K Vaidya Marg, Malad (East), Mumbai 400097. Telephone No: 42856825. SEBI Registration No: INZ000200137 (Member of NSE, BSE, MSE, MCX & NCDEX), AMFI ARN 0164, PMS INP000000258, and Research Analyst INH000000586. NSDL/CDSL: IN-IN-DP-629-2021. Compliance Officer Details: Mr. Hiren Thakkar Call: 022 - 4285 8484, or Email: ks.compliance@kotak.com.

SMFG INDIA CREDIT COMPANY LIMITED

Corporate Office: 10th Floor, Office No. 101,102 & 103, 2 North Avenue, Maker Maxity, Bandra Kurla Complex, Bandra (E), Mumbai - 400051.

SALE NOTICE FOR SALE OF IMMOVABLE PROPERTIES

E-Auction Sale Notice of **30 days** for Sale of Immovable Asset(s) under the Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 read with proviso to rule 8 and 9 of the Security Interest (Enforcement) Rules, 2002

Notice is hereby given to the public in general and in particular to the Borrower(s) and Guarantor(s) that the below described immovable properties mortgaged/charged to the Secured Creditor, the physical possession of which has been taken by the Authorised Officer of SMFG India Credit Company Limited /Secured Creditor, will be sold on **"As is where is", "As is what is", and "Whatever there is"** on **21-07-2026** at 11:00 am to 01:00 pm (with unlimited extensions of 5 minute each), for recovery **Rs. 38,81,908/- (Rupees THIRTY-EIGHT LAKH EIGHTY-ONE THOUSAND NINE HUNDRED EIGHT ONLY) as on 03.12.2024** and further interest and other expenses thereon till the date of realization, due to SMFG India Credit Company Limited /Secured Creditor from the Borrowers and Guarantor(s) namely **(1) VIKAS MADDESHIYA, (2) SAVITA, (3) M/S. LAKSHMI SWEET HOUSE.**

The reserve price will be **Rs. 56,60,000/- (Rupees Fifty-Six Lakh Sixty Thousand Only)** and the Earnest Money Deposit (EMD) will be **Rs. 5,66,000/- (Rupees Five Lakh Sixty-Six Thousand Only).** The last date of EMD deposit is 20/07/2026.

DESCRIPTION OF IMMOVABLE PROPERTY:

Owner of The Property – Lakshmi Sweet House Through its Proprietor Mr. Vikash Maddhesiya All Thet Prt And Parcel of Property Bearing Shop No.25 (Ground Floor) Located in Mouza-Buddha Vihar Residential Scheme Part-a, Shopping Complex. Tehsil-sadar, District-Gorakhpur Having Carpet Area-23.125 Sq. Mtrs. Measurement of The Shop; East: 5.00 Meter, West: 5.65 Meters, North: 5.95 Meter, South: 3.30 Meter. Boundaries: -east By- Shop No. 24, West By- Road, North By- Road, South By- Sw Drain.

For detailed terms and conditions of the sale, please refer to the link provided in SMFG India Credit Company Limited /Secured Creditor's website i.e. **www.smfgindiacredit.com .**

Note: - List of Encumbrance: in said case Sec 138 of Negotiable Instrument Act 1881 has been filed on dated 12-03-2025 at Jaipur Court case no 59740/2025 and is in the stage of Bailable Warrant.

Date: 13/06/2026 **Sd/- Authorized Officer**
Place: GORAKHPUR (UP.) **SMFG India Credit Company Limited**

FORM A

PUBLIC ANNOUNCEMENT

(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

FOR THE ATTENTION OF THE CREDITORS OF M/S SUPER PROPERTY MAINTENANCE PRIVATE LIMITED

RELEVANT PARTICULARS

1	Name of corporate debtor	**Super Property Maintenance Private Limited**
2	Date of incorporation of corporate debtor	07.05.1997
3	Authority under which corporate debtor is incorporated / registered	ROC Delhi
4	Corporate Identity No. / Limited Liability Identification No. of corporate debtor	U45201DL1997PTC087131
5	Address of the registered office and principal office (if any) of corporate debtor	**Registered Address:** Plot No. 1, Local Shopping Centre, Sharda Niketan, Pitampura, New Delhi -110034, Delhi, India
6	Insolvency commencement date in respect of corporate debtor	12.06.2026
7	Estimated date of closure of insolvency resolution process	09.12.2026
8	Name and registration number of the insolvency professional acting as interim resolution professional	Value Plus Insolvency Resolution Professionals (P) Ltd. **IP Reg. No.:** IBBI/IPE-0102/IPA-2/2024-25/ 50089 **Details of Authorized Signatory:** Mr. Vekas Kumar Garg
9.	Address and e-mail of the interim resolution professional, as registered with the Board	**Address:** 1-B, 1/17, Lalita Park, Laxmi Nagar, East Delhi-110032 **E-mail ID:** valueplusip@gmail.com
10.	Address and e-mail to be used for correspondence with the interim resolution professional	**Address:** 1-B, 1/17, Lalita Park, Laxmi Nagar, East Delhi-110092 **Email ID:** superpropertymaintenance.cirp12@gmail.com
11.	Last date for submission of claims	26.06.2026
12.	Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	NA
13.	Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	NA
14.	a. Relevant Forms and b. Details of authorized representatives are available at:	a. **Web link:** https://ibbi.gov.in/home/downloads b. NA

Notice is hereby given that the National Company Law Tribunal has ordered the commencement of a corporate insolvency resolution process of **M/S SUPER PROPERTY MAINTENANCE PRIVATE LIMITED on 12.06.2026.**

The creditors of **M/S SUPER PROPERTY MAINTENANCE PRIVATE LIMITED** are hereby called upon to submit their claims with proof on or before 26.06.2026 to the interim resolution professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

A financial creditor belonging to a class, as listed against the entry No. 12, shall indicate its choice of authorised representative from among the three insolvency professionals listed against entry No.13 to act as authorised representative of the class [specify class] in Form CA.

Submission of false or misleading proofs of claim shall attract penalties.

Sd/-
Vekas Kumar Garg
Director & Authorized Signatory
Value Plus Insolvency Resolution Professionals (P) Ltd.
acting as Interim Resolution Professional
Reg No.: IBBI/IPE-0102/IPA-2/2024-25/ 50089
AFA Valid Upto: 30.06.2026
Address: 1-B, 1/17, Lalita Park, Laxmi Nagar, East Delhi-110092
Ph No: 9999148006, 9910204432
Email: superpropertymaintenance.cirp12@gmail.com

Date: 15.06.2026

"IMPORTANT"

Whilst care is taken prior to acceptance of advertising copy, it is not possible to verify its contents. The Indian Express (P) Limited cannot be held responsible for such contents, nor for any loss or damage incurred as a result of transactions with companies, associations or individuals advertising in its newspapers or Publications. We therefore recommend that readers make necessary inquiries before sending any monies or entering into any agreements with advertisers or otherwise acting on an advertisement in any manner whatsoever.

THE BUSINESS DAILY FROM THE FINANCIAL EXPRESS Read to Lead

INDIAN EXPRESS GROUP

राशन कार्ड : आय सीमा बढ़ाने का विभाग को नहीं मिला आदेश

सरकार ने कैबिनेट के एक निर्णय के तहत बढ़ाई थी पारिवारिक वार्षिक आय

जनसत्ता संवाददाता
नई दिल्ली, 14 जून।

दिल्ली सरकार की ओर से नए राशन कार्ड बनाने के लिए ई डिस्ट्रिक्ट पोर्टल पर भले ही आवेदन प्रक्रिया शुरू कर दी हो लेकिन अभी भी आवेदकों को आय सीमा बढ़ोतरी का लाभ नहीं मिल रहा है। दिल्ली सरकार ने 27 मई को कैबिनेट के एक निर्णय के तहत पारिवारिक वार्षिक आय सीमा को 1.20 लाख से बढ़ाकर ढाई लाख रूप सालाना कर दिया था। बावजूद इसके एक पखवाड़े से ज्यादा बीतने के बाद भी अभी तक खाद्य एवं आपूर्ति विभाग के पास इस आय सीमा को लागू करने संबंधी कोई आदेश नहीं पहुंचा है। इसके चलते पांच छह वर्ष पहले आवेदन करने वाले पुराने आवेदकों को आय प्रमाण-पत्र संबंधी आनलाइन आपत्ति दूर कराने में काफी समस्या आ रही है।

खाद्य एवं आपूर्ति विभाग की हेल्पलाइन नंबर 1967 को आवेदकों की खूब मिल रही समस्या से जुड़ी काल।

दिल्ली सरकार के खाद्य एवं आपूर्ति विभाग की ओर से 15 मई से ई-डिस्ट्रिक्ट पोर्टल पर 1.20 लाख रुपए की वार्षिक आमदनी वाले आवेदकों के लिए आनलाइन आवेदन प्रक्रिया शुरू कर दी गई थी।

विभाग ने अपनी बेवसाइट पर इसके लिए एक अधिसूचना पत्र भी जारी किया था जिसमें किसी भी तरह की समस्या के लिए एक हेल्पलाइन नंबर 1967 भी जारी किया गया। इस नंबर पर काल करके आवेदक आवेदन संबंधी समस्या बता सकते है। लेकिन अभी तक विभाग की तरफ से ढाई लाख रुपए की आय से जुड़े कैबिनेट निर्णय को अमल में नहीं लाया जा सका है। हेल्पलाइन नंबर पर काल करने पर आवेदकों को बताया जा रहा है कि अभी केवल 1.20 लाख रुपए की वार्षिक आय प्रमाण-पत्र को स्वीकार किया जा रहा है। इससे ऊपर की आय से जुड़े मामले में विभाग को सूचना नहीं है।

कैबिनेट निर्णय के बाद 2.50 लाख रुपए तक की वार्षिक आय प्रमाण पत्र बनवाने वाले आवेदकों को ज्यादा परेशानी उठानी पड़ रही है। खासकर उन पुराने आवेदकों को जिनके आवेदन पोर्टल पर आपत्ति लगाकर (स्पष्टीकरण देने) वापस भेजकर आय प्रमाणपत्र अपलोड करने के लिए भेजे गए हैं, उनके आवेदन पूर्व में दर्शायी गई आय और वर्तमान आय प्रमाण-पत्र से मेल नहीं खाने के चलते स्वीकार नहीं हो रहे हैं। इस मामले पर खाद्य एवं आपूर्ति विभाग मंत्री मनजिंदर सिंह सिरसा से काल एवं मैसेज के जरिए संपर्क करने का प्रयास किया लेकिन उनकी तरफ से कोई जवाब प्राप्त नहीं हो सका।

पुलिस ने देह व्यापार का किया भंडाफोड़, एक गिरफ्तार

नई दिल्ली, 14 जून (संवाददाता)।

दिल्ली पुलिस ने पहाड़गंज इलाके में स्पा की आड़ में संचालित एक देह व्यापार गिरोह का भंडाफोड़ किया है और अवैध गतिविधियों का संचालन करने के आरोप में एक व्यक्ति को गिरफ्तार किया है। आरोपों की पुष्टि के लिए एक छापेमारी टीम ने एक सिपाही को ग्राहक बनाकर उस जगह पर भेजा और उसे पैसे के बदले यौन सेवाओं की पेशकश की गई।

अधिकारी ने कहा कि नकली ग्राहक ने स्पा संचालक को पहले से चिह्नित 1,800 रुपए दिए और उसे यौन सेवाओं के लिए एक महिला से मिलवाया गया। संकेत मिलने के बाद छापेमारी टीम परिसर में दाखिल हुई और तलाशी ली। पुलिस को ऐसे सबूत मिले जिनसे देह व्यापार संचालित किए जाने का पता चला।

जंतर-मंतर पर मजदूरी बढ़ाओ, दमन बंद करो की गूंजी आवाज

जनसत्ता संवाददाता
नई दिल्ली, 14 जून।

नोएडा मजदूर आंदोलन के दौरान गिरफ्तार सामाजिक-राजनीतिक कार्यकर्ताओं की गिरफ्तारी के दो महीने पूरे होने पर रविवार को दिल्ली के जंतर-मंतर पर विभिन्न श्रमिक, सामाजिक और छात्र संगठनों ने विरोध प्रदर्शन किया। 'मजदूरी बढ़ाओ, दमन बंद करो' रैली के बैनर तले आयोजित प्रदर्शन में गिरफ्तार कार्यकर्ताओं की तत्काल रिहाई और उन पर लगाए गए राष्ट्रीय सुरक्षा कानून को वापस लेने की मांग की गई।

नोएडा मजदूर आंदोलन

प्रदर्शनकारियों ने आरोप लगाया कि नोएडा मजदूर आंदोलन के दौरान हुई हिंसा के मामले में श्रमिक अधिकारों और न्यूनतम वेतन की मांग का समर्थन करने वाले सामाजिक-राजनीतिक कार्यकर्ताओं को निशाना बनाया गया है। वक्ताओं ने कहा कि मजदूरों की समस्याओं और कथित पुलिस दमन को उजागर करने वाले पत्रकारों और कार्यकर्ताओं को अब तक न्याय नहीं मिला है।

आंदोलनकारियों के अनुसार, वरिष्ठ पत्रकार सत्यम वर्मा समेत रुपेश राय, आदित्य आनंद, हिमांशु ठाकुर, आकृति चौधरी, सृष्टि गुप्ता, मनीषा चौहान और योगेश मीणा को हिंसा भड़काने के आरोप में गिरफ्तार किया गया था।

राजौरी गार्डन : कपड़ों के शोरूम में आग लगी

नई दिल्ली, 14 जून (भाषा)।

पश्चिमी दिल्ली के राजौरी गार्डन मार्केट में रविवार दोपहर कपड़ों के एक शोरूम में आग लग गई। एक अधिकारी ने बताया कि घटना में किसी के हताहत होने की सूचना नहीं है और आग लगने की वजह का अभी पता नहीं चल पाया है। आग अपराह्न 3:55 बजे लगी और शाम लगभग 4:20 बजे काबू पा लिया गया।

कालकाजी के रेस्तरां में आग लगी, तीन सिलेंडर फटे

नई दिल्ली, 14 जून (संवाददाता)।

दक्षिण-पूर्वी दिल्ली के कालकाजी इलाके में रविवार सुबह एक रेस्तरां में आग लगने के बाद पास की एक इमारत से 70 वर्षीय महिला सीता देवी को सुरक्षित निकाला गया। उनकी हालत स्थिर बताई जा रही है।

अग्निशमन अधिकारी के मुताबिक, कालकाजी-गोविंदपुरी पुल के पास स्थित 'पंजाबी तड़का' रेस्तरां में आग लगने की सूचना मिली। इमारत में भूमिगत तल, भूतल और तीन मंजिलें हैं। इस दौरान तीन वाणिज्यिक सिलेंडर फट गए, जिससे आग और भड़क गई। दमकल अधिकारी ने बताया कि कुल नौ दमकल गाड़ियों को मौके पर भेजा गया और सुबह करीब पांच बजकर 40 मिनट पर आग पर काबू पा लिया गया।

'समस्याएं बाधा नहीं अवसर'

नई दिल्ली, 14 जून (संवाददाता)।

प्रसिद्ध समालोचक पुरुषोत्तम अग्रवाल ने कहा कि पुस्तक जीवन की समस्याओं को देखने का एक नया दृष्टिकोण प्रस्तुत करती है। पुस्तक का स्पष्ट मत है कि समस्याएं बाधाएं नहीं अवसर होती हैं। वे केंद्रीय औद्योगिक सुरक्षा बल के सहायक महानिरीक्षक जयप्रकाश आजाद की पुस्तक 'होगी जय... हे पुरुषोतम नवीन' के लोकार्पण कार्यक्रम में बोल रहे थे। इस दौरान कवि नीलोत्पल मृणाल, आइएएस मार्गदर्शक मनीष कुमार गौतम, लेखिका सुमन केसरी मौजूद थी।

प्रश्नपत्र लीक मामले में ईआरसी के गठन की मांग

नई दिल्ली, 14 जून (संवाददाता)।

नेशनल इंडिपेंडेंट स्कूल्स अलायंस (नीसा) ने नीट-जेईई आदि परीक्षाओं के प्रश्नपत्र लीक की घटनाओं को रोकने के लिए तत्काल राष्ट्रीय स्तर पर एक 'एग्जामिनेशन रिफार्म कमीशन' (ईआरसी) के गठन की मांग की है। एक प्रेसवार्ता में नीसा के राष्ट्रीय अध्यक्ष डा कुलभूषण शर्मा ने इसकी मांग की। उन्होंने 12वीं बोर्ड परीक्षा की अनदेखी को प्रश्नपत्र लीक का एक बड़ा कारण बताया। नीसा के संयुक्त सचिव डा दिलीप मोदी ने कोचिंग गाइडलाइंस 2024 को लागू किए जाने की मांग की।

मानेकशॉ सेंटर
परेड रोड़ दिल्ली कैंट-10
प्रस्ताव आमंत्रित करने की सूचना

1. ए.डी.जी., (प्रशासन एवं समन्वय) द्वारा मानेकशॉ सेंटर परेड रोड़ दिल्ली कैंट-10 में कैटरिंग सेवाओं की आउटसोर्सिंग के लिए विक्रताओं से तीन साल की अवधि के लिए सीलबंद निविदाऐं आमंत्रित की जाती है। यह निविदा दस्तावेज (आर.एफ.पी.) में उल्लिखित नियमों एवं शर्तो के अनुसार होगी।
2. इच्छुक फर्म/ विक्रेता निविदा दस्तावेज (आर.एफ.पी.) को मानेकशॉ सेंटर परेड रोड़ दिल्ली कैंट-10 के मुख्य कार्यालय से दिनॉक 15 जून 2026 से 24 जून 2026 तक, प्रत्येक कार्य दिवस पर प्रात 10:00 बजे से सायं 05:00 बजे तक प्राप्त कर सकते हैं। निविदा दस्तावेज प्राप्त करने के लिए रू0 2,5000/- (दो हजार पाचॅ सो मात्र) का शुल्क 'मानेकशॉ सेंटर मैंन अकान्उट' के नाम पर बैंकर चेक/ बैंक ड्राफट/ नगद के रूप में जमा करने होंगे।
3. पूर्ण रूप से भरे हुए और सीलबंद निविदा दस्तावेज जोकि आर. एफ. पी. में वर्णित सभी शर्तों के अनुसार हो, उन्हें 09 जुलाई 2026 को 11 बजे तक मानेकशॉ सेंटर के मुख्य कार्यालाय में स्थापित निविदा बॉक्स मे जमा किया जायेगा।

OFFER OPENING PUBLIC ANNOUCMENT TO THE SHAREHOLDERS OF

SHARP INDIA LIMITED

("SHARP"/ "SIL"/ "TARGET COMPANY"/ "TC") (Corporate Identification No. L36759MH1985PLC036759)
Registered Office: Gat No 686/4 Tal Shirur Koregaon Bhima, Pune, Maharashtra – 412216
Phone No.: +91-2137 670000/01; Email id: secretarial@sil.sharp-world.com; Website: www.sharpindialimited.com

This Advertisement is being issued by Navigant Corporate Advisors Limited, on behalf of Smart Services Private Limited (hereinafter referred to as the "Acquirer") pursuant to regulation 18(7) of the Securities and Exchange Board of India (Substantial Acquisition of Shares and Takeovers) Regulations, 2011, as amended **("SEBI (SAST) Regulations")** in respect of Open Offer **("Offer")** for the acquisition up to 64,86,000 Equity Shares of Rs. 10/- each representing 25.00% of the total equity and voting share capital of the Target Company. The Detailed Public Statement **("DPS")** pursuant to the Public Announcement **("PA")** made by the Acquirer have appeared in Financial Express - English Daily (all editions); Jansatta - Hindi Daily (all editions); Navshakti - Marathi Daily (Mumbai edition); Loksatta – Marathi Daily (Pune edition) on 21st April, 2026.

1. The Offer Price is Rs. 10.00/- (Rupees Ten Only) per equity share payable in cash (**"Offer Price"**).
2. Committee of Independent Directors **("IDC")** of the Target Company are of the opinion that the Offer Price of Rs. 10.00/- (Rupees Ten Only) offered by the Acquirer is in accordance with the relevant regulations prescribed in the Takeover Code and prima facie appear to be justified. The recommendation of IDC was published in the aforementioned newspapers on 12th June, 2026.
3. There has been no competitive bid to this Offer.
4. The completion of dispatch of The Letter of Offer **("LOF")** to all the Public Shareholders of Target Company was completed on 08th June, 2026.
5. Please note that a copy of the LOF is also available on the website of Securities and Exchange Board of India (SEBI), www.sebi.gov.in and also on the website of Manager to the Offer, www.navigantcorp.com and shareholders can also apply on plain paper as per below details:
   Eligible Person(s) may participate in the Offer by approaching their respective Broker/Selling Broker and tender Shares in the Open Offer as per the procedure along with other details.
6. In terms of Regulation 16(1) of the SEBI (SAST) Regulations, the Draft Letter of Offer had been submitted to SEBI on 28th April, 2026. We have received the final observations in terms of Regulation 16(4) of the SEBI (SAST) Regulations from SEBI vide its Letter No. HO/49/12/11(54)2026-CFD-RAC-DCR2/I/12668/2026 dated May 29, 2026 in which have been incorporated in the LOF.
7. **Any other material changes from the date of PA:**

(a) The Acquirer acquired 1,94,58,000 Equity Shares of the Target Company on June 02, 2026 in accordance with Regulation 22(2) of the SEBI (SAST) Regulations, 2011. The details of such acquisition and the resultant change in shareholding of the Acquirer have already been disclosed in the Letter of Offer.

(b) Pursuant to Regulation 24(1) of the SEBI (SAST) Regulations, 2011 and after receipt of comments from SEBI on the Draft Letter of Offer, the Acquirer caused the appointment of Mr. Anant Raghute (DIN: 05151874) as Additional (Managing) Director, Mr. Sandeep Deshmukh (DIN: 06775847) as Additional (Non-Executive, Non-Independent) Director, Mr. Salil Halve (DIN: 10715453) as Additional (Non-Executive, Non-Independent) Director, Mr. Yashavant Avatade (DIN: 11696640) as Additional (Non-Executive, Independent) Director, Mr. Sanjeev Mahajan (DIN: 02683592) as Additional (Non-Executive, Independent) Director and Ms. Bhakti Hosalkar (DIN: 07445839) as Additional (Non-Executive, Independent) Director on the Board of Directors of the Target Company with effect from June 05, 2026. Consequent thereto, certain erstwhile directors of the Target Company resigned from the Board of Directors of the Target Company. The requisite disclosures in relation thereto have been made to the Stock Exchanges.
Save as disclosed above, there have been no material changes in relation to the Offer since the date of the Public Announcement.

8. **As on date, no statutory approvals are required in relation to this Offer.**
9. **Schedule of Activities:**

Activity	Original Date	Original Day	Revised Date	Revised Day
Public Announcement	14.04.2026	Tuesday	14.04.2026	Tuesday
Publication of Detailed Public Statement in newspapers	21.04.2026	Tuesday	21.04.2026	Tuesday
Submission of Detailed Public Statement to BSE, Target Company & SEBI	21.04.2026	Tuesday	21.04.2026	Tuesday
Last date of filing draft letter of offer with SEBI	28.04.2026	Tuesday	28.04.2026	Tuesday
Last date for a Competing offer	13.05.2026	Wednesday	13.05.2026	Wednesday
Receipt of comments from SEBI on draft letter of offer	20.05.2026	Wednesday	29.05.2026	Friday
Identified date*	22.05.2026	Friday	02.06.2026	Tuesday
Date by which letter of offer be dispatched to the shareholders	01.06.2026	Monday	09.06.2026	Tuesday
Last date for revising the Offer Price	04.06.2026	Thursday	12.06.2026	Friday
Comments from Committee of Independent Directors of Target Company	04.06.2026	Thursday	12.06.2026	Friday
Advertisement of Schedule of activities for open offer, status of statutory and other approvals in newspapers and sending to SEBI, Stock Exchange and Target Company	05.06.2026	Friday	15.06.2026	Monday
Date of Opening of the Offer	08.06.2026	Monday	16.06.2026	Tuesday
Date of Closure of the Offer	19.06.2026	Friday	30.06.2026	Tuesday
Post Offer Advertisement	29.06.2026	Monday	07.07.2026	Tuesday
Payment of consideration for the acquired shares	06.07.2026	Monday	14.07.2026	Tuesday
Final report from Merchant Banker	13.07.2026	Monday	21.07.2026	Tuesday

*Identified Date is only for the purpose of determining the names of the shareholders as on such date to whom the Letter of Offer would be sent. All owners (registered or unregistered) of equity shares of the Target Company (except the Acquirer and Seller / Promoter) are eligible to participate in the Offer any time before the closure of the Offer.

All other terms and conditions remain unchanged. Capitalized terms used in this announcement, but not defined, shall have the same meaning assigned to them in the PA, DPS and LOF.

ISSUED BY MANAGER TO THE OFFER FOR AND ON BEHALF OF THE ACQUIRER

Navigant

NAVIGANT CORPORATE ADVISORS LIMITED
804, Meadows, Sahar Plaza Complex, J B Nagar, Andheri Kurla Road, Andheri East, Mumbai - 400059.
Tel No. +91 22 4120 4837 / 4973 5078
Email id: navigant@navigantcorp.com
Website: www.navigantcorp.com
SEBI Registration No: INM000012243
Contact person: Mr. Sarthak Vijlani

Place: Mumbai
Date: June 12, 2026

IFCI LIMITED
आई एफ सी आई लिमिटेड
(A Government of India Undertaking)
(भारत सरकार का उपक्रम)

पंजीकृत कार्यालय:आईएफसीआई टॉवर, 61 नेहरू प्लेस, नई दिल्ली – 110 019
फोन : 011-4173 2000/ 4179 2800
ईमेल: complianceofficer@ifciltd.com
वेबसाईट : www.ifciltd.com
सीआईएन : L74899DL1993GOI053677

भौतिक प्रतिभूतियों के हस्तांतरण और विमुद्रीकरण के लिए विशेष विंडो

एतद्द्वारा द्वारा यह सूचित किया जाता है कि भारतीय प्रतिभूति और विनिमय बोर्ड (SEBI) के परिपत्र **HO/38/13/11(2)2026-MIRSD-POD/I/3750/2026** दिनांक 30 जनवरी, 2026 (SEBI परिपत्र) के अनुसार, SEBI ने उन भौतिक प्रतिभूतियों के हस्तांतरण और डीमैटीरियलाइजेशन ("डीमैट") के लिए एक और विशेष विंडो खोली है, जिन्हें 01 अप्रैल, 2019 से पहले बेचा/खरीदा गया था। यह विशेष विंडो **05 फरवरी, 2026 से 04 फरवरी, 2027** तक, यानी एक वर्ष की अवधि के लिए खुली रहेगी। यह विशेष विंडो उन हस्तांतरण अनुरोधों के लिए भी उपलब्ध होगी, जिन्हें पहले जमा किया गया था, लेकिन दस्तावेजों/प्रक्रिया में कमी या किसी अन्य कारण से अस्वीकृत/वापस कर दिया गया था या जिन पर ध्यान नहीं दिया गया था। हालाँकि, जिन प्रतिभूतियों को निवेशक शिक्षा और संरक्षण कोष (IEPF) में हस्तांतरित कर दिया गया है, उन्हें इस विंडो के तहत प्रोसेसिंग के लिए विचार में नहीं लिया जाएगा।

योग्य शेयरधारक अपना अनुरोध कंपनी को ऊपर दिए गए पते पर या कंपनी के रजिस्ट्रार और शेयर ट्रांसफर एजेंट [R&STA], यानी MCS शेयर ट्रांसफर एजेंट लिमिटेड को भेज सकते हैं। इनका पता है : 179–180, DSIDC शेड, तीसरी मंजिल, ओखला इंडस्ट्रियल एरिया, फेज–I, नई दिल्ली – 110020, या ई–मेल आईडी – **helpdeskdelhi@mcsregistrars.com,** पर जमा कर सकते हैं।

उक्त अवधि के दौरान, हस्तांतरण के लिए दोबारा जमा की गई प्रतिभूतियों को अनिवार्य रूप से केवल डीमैट मोड में ही हस्तांतरिती (हस्तांतरणकर्ता) के खाते में जमा किया जाएगा, और हस्तांतरण के पंजीकरण की तारीख से एक वर्ष की अवधि के लिए वे लॉक–इन (सबबा–पद) अवधि के अंतर्गत रहेंगी। उक्त लॉक–इन अवधि के दौरान ऐसी प्रतिभूतियों का हस्तांतरण/लियन–मार्क/गिरवी रखना प्रतिबंधित रहेगा। निवेशक/हस्तांतरिती को अपने अनुरोध जमा करने के लिए SEBI परिपत्र में आवश्यक/उल्लिखित शर्तों को पूरा करना अनिवार्य है। SEBI का परिपत्र **https://www.sebi.gov.in/legal/circulars/jan-2026/ease-of-doing-investment-special-window-for-transfer-and-dematerialisation-of-physical-securities_99411.html** पर देखा जा सकता है, और यह कंपनी की वेबसाइट **https://www.ifciltd.com/2025/SEBI_Special_Window_30Jan2026.pdf** पर भी उपलब्ध है।

KYC अपडेट और डीमटेरियलाइजेशन करें–जिन शेयरहोल्डर्स के पास फिजिकल रूप में शेयर है उनसे अनुरोध है कि वे अपना KYC अपडेट करें और अपने फिजिकल शेयर सर्टिफिकेट को डीमटेरियलाइज्ड रूप में बदलवा लें। साथ ही, जिन शेयरहोल्डर्स के पास डीमैट रूप में शेयर हैं, उनसे अनुरोध है कि वे अपने डिपॉजिटरी पार्टिसिपेंट्स के पास अपनी KYC डिटेल्स अपडेट करें।

आईएफसीआई लिमिटेड के लिए
(प्रियंका शर्मा)
कंपनी सचिव

दिनांक: 15.06.2026
स्थान: नई दिल्ली

नेशनल कम्पनी लॉ ट्रिब्यूनल, चंडीगढ़ बेंच, चंडीगढ़ के समक्ष
कंपनी आवेदन (सीएए) सं. सीए (सीएए) सं. 6/सीएचडी/एचआरवाई/2026
से संबंधित
कंपनी याचिका सीपी (सीएए) सं. 15/सीएचडी/एचआरवाई/2026
(कम्पनी अधिनियम, 2013 की धारा 230-232 के अंतर्गत)
कम्पनी अधिनियम, 2013 के विषय में
तथा
के विषय में
कंपनीज़ (समझौता, व्यवस्था और समामेलन) नियम, 2016 के साथ पठित कम्पनी अधिनियम, 2013 की धारा 230-232
तथा
के विषय में
नवभारत वाणिज्य लिमिटेड (याचिकाकर्ता कंपनी 1), वाईपीएल एंटरप्राइजेज प्राइवेट लिमिटेड (याचिकाकर्ता कंपनी 2), सिद्धिविनायक ट्रेडिंग एंड इन्वेस्टमेंट लिमिटेड (याचिकाकर्ता कंपनी 3), एसवीटीएल ट्रेडिंग प्राइवेट लिमिटेड (याचिकाकर्ता कंपनी 4), एक्यूरेट फिनमैन सर्विसेज लिमिटेड (याचिकाकर्ता कंपनी 5), जेके क्रेडिट एंड फाइनेंस लिमिटेड (याचिकाकर्ता कंपनी 6), प्रणव इन्वेस्टमेंट (एमपी) कंपनी लिमिटेड (याचिकाकर्ता कंपनी 7) और वाईपीएल ट्रेडिंग प्राइवेट लिमिटेड (याचिकाकर्ता कंपनी 8)
.....सामूहिक रूप से "याचिकाकर्ता कंपनियों" के रूप में संदर्भित
याचिका की सूचना

कम्पनी अधिनियम, 2013 की धारा 230 से 232 तथा अन्य संबंधित प्रावधानों के अधीन याचिका नवभारत वाणिज्य लिमिटेड, वाईपीएल एंटरप्राइजेज प्राइवेट लिमिटेड, सिद्धिविनायक ट्रेडिंग एंड इन्वेस्टमेंट लिमिटेड, एसवीटीएल ट्रेडिंग प्राइवेट लिमिटेड, एक्यूरेट फिनमैन सर्विसेज लिमिटेड, जेके क्रेडिट एंड फाइनेंस लिमिटेड, प्रणव इन्वेस्टमेंट (एमपी) कंपनी लिमिटेड और वाईपीएल ट्रेडिंग प्राइवेट लिमिटेड और उनके संबंधित शेयरधारकों और लेनदारों (**योजना**) के बीच प्रबंधन की संयुक्त योजना की मंजूरी प्राप्त करने के लिए याचिकाकर्ता कंपनियों द्वारा प्रस्तुति दी थी और उक्त याचिका माननीय नेशनल कम्पनी लॉ ट्रिब्यूनल की चंडीगढ़ बेंच के समक्ष 23 जुलाई, 2026 को सुनवाई हेतु नियत है।

कथित याचिका की सुनवाई के समर्थन या निषेध के इच्छुक किसी व्यक्ति को अपने आशय का नोटिस स्वयं या उसके वकील द्वारा नाम व पते के साथ हस्ताक्षरित, याचिका की सुनवाई के लिए निश्चित तिथि से दो दिन पूर्व याचिकाकर्ता कंपनी के वकील को पहुंच जानी चाहिए। जहां कोई व्यक्ति कथित याचिका का विरोध करना चाहते है, निषेध के कारणों या शपथपत्र की प्रति को ऐसे नोटिस के साथ प्रस्तुत किया जाना चाहिए। याचिका की प्रति अधोहस्ताक्षरी द्वारा प्रति के इच्छुक किसी व्यक्ति को उसके के लिए निर्धारित प्रभारों की अदायगी पर प्रदान की जाएगी।

हस्ता/-
(अतुल वी सूद)
अधिवक्ता
याचिकाकर्ता कंपनियों के वकील
#3273, सेक्टर 15-डी, चंडीगढ़
atulvsood@gmail.com

स्थान: चंडीगढ़
तिथि: 10 जून, 2026

जिंदल सॉ लिमिटेड
JINDAL
पंजी. कार्यालय: ए–1, यूपीएसआईडीसी इंडस्ट्रियल एरिया, नंदगांव रोड, कोसी कलां, जिला मथुरा – 281403
सीआईएन: एल27104यूपी1984पीएलसी023979

सूचना

(कम्पनी के इक्विटी शेयरधारकों के ध्यानार्थ)

विषय : कम्पनी के इक्विटी शेयरों का निवेशक शिक्षा तथा संरक्षण निधि (आईईपीएफ) प्राधिकारण में अंतरण

यह सूचना कम्पनी अधिनियम, 2013 ("अधिनियम") की धारा 124(6) के साथ पठित कार्पोरेट मंत्रालय (एमसीए) द्वारा अधिसूचित निवेशक शिक्षा और संरक्षण निधि प्राधिकरण (लेखांकन, लेखापरीक्षा, अंतरण और वापसी) नियमावली, 2016 ("उक्त नियमावली") के प्रावधानों के अनुसरण में जारी की जा रही है, जो उन सभी शेयरों का अंतरण निवेशक शिक्षा और संरक्षण निधि प्राधिकरण (आईईपीएफ) को अंतरित करने के संबंध में है, जिनके लाभांश का भुगतान लगातार सात वर्षों अथवा अधिक से नहीं किया गया है अथवा जिनके लिए शेयरधारकों द्वारा दावा नहीं किया गया है।

उपरोक्त प्रावधानों के मद्देनजर, कंपनी ने संबंधित शेयरधारकों को, जिनके शेयर उक्त नियमों के तहत आईईपीएफ प्राधिकरण को हस्तांतरित किए जाने योग्य हैं, उचित कार्रवाई करने के लिए आईईपीएफ प्राधिकरण को सूचित कर दिया है।

संबंधित शेयधारक, जो भौतिक रूप में शेयरों के धारक हैं तथा जिनके शेयर आईईपीएफ प्राधिकारण में अंतरित किए जाने के भागी हैं, ध्यान दे कि कम्पनी शेयरों का अंतरण आईईपीएफ प्राधिकारण को करने के प्रयोजनार्थ उनके द्वारा धारित मूल शेयर प्रमाणपत्रों के स्थान पर पुष्टि पत्र जारी करेगी तथा पुष्टि पत्र जारी किए जाने पर उनके नाम में पंजीकृत मूल शेयर प्रमाणपत्र रद्द मान्य होंगे। इसी प्रकार से डीमैट रूप में धारित शेयर भी शेयरधारकों की ओर से कम्पनी अधिकारी द्वारा डीमैट स्लिप पर हस्ताक्षर करने द्वारा आईईपीएफ प्राधिकारण में अंतरित किए जाएंगे। शेयरधारक इसके अतिरिक्त नोट करें कि आईईपीएफ प्राधिकारण में अंतरित किए गए अदावित शेयर तथा उन पर उद्भूत सभी लाभ, नियमों द्वारा निर्धारित प्रक्रिया का पालन करते हुए आईईपीएफ प्राधिकरण से वापस मांगे जा सकते हैं।

अतएव, आपको सूचना दी जाती है कि 2018–2019 से अपना अदत्त/अदावित लाभांश तत्काल मांग लें अथवा कम्पनी को लिखें। यदि कम्पनी को संबंधित शेयरधारक से 25 सितंबर 2026 तक अथवा कम्पनी द्वारा आगे बढ़ाई गई तिथि तक कोई सूचना प्राप्त नहीं होती है, नियमों का अनुपालन करने के लिए, शेयर नियत तिथि तक आईईपीएफ प्राधिकारण में अंतरित कर दिए जाएंगे।

उपरोक्त नियमों की प्रति संबंधित शेयरधारकों तथा आईईपीएफ के प्राधिकारण में अंतरित किए जाने के भागी शेयरों के विवरण सहित कम्पनी द्वारा इसकी वेबसाइट (www.jindalsaw.com) पर अपलोड की जा चुकी है। आप इस संबंध में आवश्यक जानकारी प्राप्त करने के लिए कम्पनी की वेबसाइट पर जा सकते हैं।

यदि शेयरधारकों को विषयगत मामले तथा नियमों के बारे में कोई संदेह है, तो वे कम्पनी सेक्रेटरी, जिंदल सॉ लिमिटेड, जिंदल सेंटर, 12, भीकाजी कामा प्लेस, नई दिल्ली–110066, फोन : 011–011–61462259, 011–61462237, ई–मेल: investors@jindalsaw.com से सम्पर्क कर सकते हैं।

वास्ते जिंदल सॉ लिमिटेड
सुनिल के. जैन
कम्पनी सचिव
एफसीएस : 3056

स्थान : नई दिल्ली
तिथि : 15 जून 2026

हिसार मेटल इंड़स्ट्रीज लिमिटेड

पंजीकृत कार्यालय: नियर इंडस्ट्रियल डेवलपमेंट कॉलोनी, दिल्ली रोड, हिसार–125005 (हरियाणा)
ईमेल: info@hisarmetal.com; वेबसाइट: www.hisarmetal.com
फोन: (01662) 220067, 220367, 220738 फैक्स: (01662) 220265
सीआईएन: L74899HR1990PLC030937

सार्वजनिक सूचना

फिजिकल सिक्योरिटीज के ट्रांसफर और डीमैटेरियलाइजेशन के लिए स्पेशल विंडो

इसके द्वारा यह नोटिस दिया जाता है कि **सिक्योरिटीज एंड एक्सचेंज बोर्ड ऑफ इंडिया ("सेबी")** ने अपने **सर्कुलर नंबर HO/38/13/(3)2026-MIRSD-POD/I/3763/2026 तारीख 30 जनवरी 2026** के जरिए, **फिजिकल सिक्योरिटीज के ट्रांसफर और डीमैटेरियलाइजेशन ("डीमैट") के लिए एक स्पेशल विंडो** खोली है।

इस सर्कुलर के अनुसार, यह **स्पेशल विंडो 1 अप्रैल 2019 से पहले बेची या खरीदी गई फिजिकल सिक्योरिटीज** के लिए उपलब्ध है, जिसमें ये मामले भी शामिल हैं:

- ट्रांसफर रिक्वेस्ट पहले सबमिट की गई थी और डॉक्यूमेंट्स या प्रोसेस में कमियों के कारण रिजेक्ट/वापस कर दी गई/उन पर ध्यान नहीं दिया गया; या
- ऐसी ट्रांसफर रिक्वेस्ट तय शर्तों को पूरा करने पर, **नए सिरे से फाइल** की जा रही हैं।

स्पेशल विंडो पीरियड

से: 5 फरवरी 2026 **तक:** 4 फरवरी 2027

इन्वेस्टर्स को बताया जाता है कि इस स्पेशल विंडो के तहत ट्रांसफर की गई सिक्योरिटीज, **ट्रांसफरी को सिर्फ डीमैटेरियलाइज्ड फॉर्म में ही क्रेडिट** की जाएंगी और ट्रांसफर के रजिस्ट्रेशन की तारीख से **एक (1) साल के लॉक–इन पीरियड** के तहत होंगी। लॉक–इन पीरियड के दौरान, ऐसी सिक्योरिटीज को ट्रांसफर, प्लेज या लियन–मार्क नहीं किया जाएगा। ट्रांसफरर और ट्रांसफरी के बीच विवाद वाले मामले, या **इन्वेस्टर एजुकेशन एंड प्रोटेक्शन फंड (आईईपीएफ)** में ट्रांसफर की गई सिक्योरिटीज, इस स्पेशल विंडो के तहत प्रोसेसिंग के लिए **एलिजिबल नहीं** हैं।

रिक्वेस्ट जमा करना

एलिजिबल इन्वेस्टर्स अपनी ट्रांसफर–कम–डीमैटेरियलाइजेशन रिक्वेस्ट, बताए गए डॉक्यूमेंट्स के साथ जमा कर सकते हैं, जिसमें ओरिजिनल सिक्योरिटी सर्टिफिकेट, 1 अप्रैल 2019 से पहले किया गया ट्रांसफर डीड, ट्रांसफरी द्वारा खरीद का प्रूफ, जो भी उपलब्ध हो, केवाईसी डॉक्यूमेंट्स (आईएसआर फॉर्म के अनुसार); ट्रांसफरी के डीमैट अकाउंट की लेटेस्ट क्लाइंट मास्टर लिस्ट ("सीएमएल"), जो 2 महीने से ज्यादा पुरानी न हो, डिपॉजिटरी पार्टिसिपेंट द्वारा विधिवत सत्यापित और अंडरटेकिंग कम इंडेम्निटी सेबी सर्कुलर में बताए गए फॉर्मेट के अनुसार। कंपनी के रजिस्ट्रार और शेयर ट्रांसफर एजेंट का विवरण– मेसर्स स्काईलाइन फाइनेंशियल सर्विसेज प्राइवेट लिमिटेड, डी–153ए, पहली मंजिल, ओखला इंडस्ट्रियल एरिया, फेज–1, नई दिल्ली–110020, फोन: +91 (11) 64732681 से 88, फैक्स: +91 (11) 26812682, ईमेल: admin@skylinerta.com।

ज्यादा जानकारी या क्लैरिफिकेशन के लिए, इन्वेस्टर कंपनी के आरटीए या कंपनी से कॉन्टैक्ट कर सकते हैं।

सेबी से जुड़ा सर्कुलर सेबी की वेबसाइट www.sebi.gov.in पर लीगल → सर्कुलर के तहत भी अवेलेबल है।

फिजिकल सिक्योरिटीज रखने वाले इन्वेस्टर जो इस स्पेशल विंडो के तहत एलिजिबल हैं, उन्हें तय समय के अंदर इस मौके का फायदा उठाने के लिए एनकरेज किया जाता है।

कृते हिसार मेटल इंडस्ट्रीज लिमिटेड
हस्ता/–
(विशेष कुमार चुघ)
कंपनी सचिव

स्थान: हिसार (हरियाणा)
दिनांक: 15 जून, 2026

कामधेनु लिमिटेड

KAMDHENU GROUP

CIN : L27101HR1994PLC092205
पंजी. कार्या. : 2री मंजिल, टावर ए, बिल्डिंग नं. 9, डीएलएफ साइबर सिटी, फेज-III, गुरुग्राम (हरियाणा)-122002 फोन: 91-124-4604500;
ईमेल: cs@kamdhenulimited.com; वेबसाइट: www.kamdhenulimited.com

शेयरधारकों को सूचना
कामधेनु लिमिटेड ('कंपनी') में धारित इक्विटी शेयरों का निवेशक शिक्षा और संरक्षण कोष (आईईपीएफ) में हस्तानांतरण